

©  
കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

---

|                      |   |  |                     |
|----------------------|---|--|---------------------|
| വാല്യം 7<br>Vol. VII | തിരുവനന്തപുരം,<br>ചൊവ്വ<br>Thiruvananthapuram,<br>Tuesday | 2018 സെപ്റ്റംബർ 11<br>11th September 2018<br>1194 ചിങ്ങം 26<br>26th Chingam 1194<br>1940 ഭാദ്രം 20<br>20th Bhadra 1940 | നമ്പർ }<br>No. } 36 |
|----------------------|---|--|---------------------|

---

## PART I

### Notifications and Orders issued by the Government

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) and by Section 17 (2) of the Working Journalists and Other News Paper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby directs that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of wages and other benefits as per the recommendations of Majidiya Wage Board to the employees Sri. Sibi, K. P. by the Management of Malayala Manorama Company Ltd. is justifiable? If not, what relief the employee is entitled to?

By order of the Governor,

DR. ASHA THOMAS,

*Additional Chief Secretary to Government.*

**Labour and Skills (A)**

## ORDERS

(1)

G. O. (Rt.) No. 929/2018/LBR.

*Thiruvananthapuram, 9th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Manager, I E S English Medium Higher Secondary School, Mudavannoor, Mezhatthoor P. O., Thrithala, Palakkad, (2) The President, I E S English Medium Higher Secondary School, Mudavannoor, Mezhatthoor P. O., Thrithala, Palakkad and the workmen of the above referred establishment represented by the President, District School College Drivers & Workers Federation, Kallikkad, Palakkad-6, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri K. Abu, by the Manager, IES English Medium HSS, Mudavannoor, Mezhatthoor P. O., Thrithala, Palakkad is justifiable? If not, what remedy he is entitled to”?

(2)

G.O. (Rt.) No. 930/2018/LBR.

*Thiruvananthapuram, 9th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Venugopal, Proprietor, Karona Press, Poovattuparampu, Kozhikode (Venugopal, Venad House, Chathamangalam P. O., Kozhikode) and the worker of the above referred establishment Smt. Sheena, T., Santha Bhavan, Muthalakundunilam, Peruvayal, Kozhikode-673 008, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Smt. Sheena, T., employee, by the management of Karona Press, Poovattuparampu, Kozhikode is justifiable or not ? If not, what are the remedies available to her”?

(3)

G.O. (Rt.) No. 931/2018/LBR.

*Thiruvananthapuram, 9th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, The Midlands Rubber & Produce Company Limited No. 27/1032, P. O. Box 4260, Panampilly Nagar P. O., Kochi-682 036, (2) Sri Gilbert Dizuzza, Vice President (HR & Admn.), the Midlands Rubber & Produce Company Limited, No. 27/1032, P. O. Box 4260, Panampilly Nagar P. O., Kochi-682 036 and the workmen of the above referred establishment represented by the Secretary, Kerala Plantation Workers Union, I. N. T. U. C. Office, Thazham P. O., Pathanamthitta, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the allotment of tapping field to workers of Perinad Estate, Maniyar P. O., Pathanamthitta overlooking the seniority is justifiable ? Whether the transfer of tapping workers of Perinad Estate to Factory without complying the terms and conditions of employment is justifiable ? If not, what relief the workers are entitled to?

(4)

G.O. (Rt.) No. 942/2018/LBR.

Thiruvananthapuram, 10th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Ramakrishnapillai, Proprietor, Padmasree Cashew Company, Vakkanad P. O., Ezhukone, Kollam-691 509 and the workman of the above referred establishment represented by Sri Ezhukone Sathyan, General Secretary, Kerala State Cashew Workers Federation, Ezhukone P. O., Kollam-691 505, Kollam, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination from service of Smt. Lalithamma, Cashew factory worker in the peeling section of Padmasree Cashew Factory, Vakkanad P. O., Ezhukone, Kollam by its management is justifiable or not ? If not, what relief the worker is entitled to?

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 924/എച്ച് 3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീമതി പി. വിമലാദേവി, അഡ്വക്കേറ്റ്, റ്റി. സി. 9/1903-2, പി-12, പുളളിക്കോണം ഡെലിൻ-1, ശാസ്തമംഗലം പി. ഒ., തിരുവനന്തപുരം-695 010 എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട തിരുവനന്തപുരം താലൂക്ക് പ്രദേശത്തേക്ക് 2-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 14/2013/TVPM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(2)

നമ്പർ 2734/എച്ച് 3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. സജി ജോസഫ് പൊങ്ങലായിൽ, അഡ്വക്കേറ്റ്, പൊങ്ങലായിൽ ഹൗസ്, മുളളൻകൊല്ലി പി. ഒ., പുൽപ്പള്ളി, സുൽത്താൻബത്തേരി, വയനാട്-673 579 എന്നയാളെ വയനാട് റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട സുൽത്താൻബത്തേരി താലൂക്ക് പ്രദേശത്തേക്ക് 5-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ച് വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 1/2013/WYD) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(3)

നമ്പർ 3210/എച്ച് 3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. അജി മാത്യു, അഡ്വക്കേറ്റ്, മുണ്ടയ്ക്കൽ ഹൗസ്, മൂലകാവ് പി. ഒ., സുൽത്താൻബത്തേരി, വയനാട്-673 592 എന്നയാളെ വയനാട് റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട സുൽത്താൻബത്തേരി താലൂക്ക് പ്രദേശത്തേക്ക് 16-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ച് വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 3/2013/WYD) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.